

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH AT
NEW DELHI

OA No 657 OF 2024

IN THE MATTER OF:

NEWS ITEM TITLED "SWELL WAVES LIKELY TO STRIKE COASTAL AREAS
OVER WEEKEND" APPEARING IN THE HINDU DATED 04.05.2024

..... Applicant

Vs

ANDHRA PRADESH COASTAL ZONE MANAGEMENT AUTHORITY & OTHERS

.... Respondents

REPORT FILED BY THE APCZMA – R10

DATE - 06.09.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: reddymadhuri09@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL Principal
Bench AT New Delhi**

Original Application No. 657 of 2024 (PB)

Andhra Pradesh Coastal Zone Management Authority

... Respondent

INDEX

S. No.	Particulars	Page No.
1	Report on the Hon'ble NGT O. A. No. 657 of 2024	1 - 4
2	Annexure-I Hon'ble NGT, PB, New Delhi in OA No. 657 of 2024 order dated 01.07.2024	5 - 8
3	Annexure-II Hon'ble NGT, PB, New Delhi in OA No. 657 of 2024 notice dated 09.07.2024	9 - 12
4	Annexure-III APCZMA report dt 20.04.2024 submitted to the Hon'ble NGT, PB, New Delhi in OA No. 249 of 2023	13 - 34

It is certified that all the documents contained in the above annexure are true copies.

Date: 06.09.2024

Report on the Hon'ble NGT Original Application No. 657 of 2024 with reference to the News Item titled "Swell waves likely to strike coastal areas over weekend" appearing in The Hindu dated 04.05.2024

1. It is to submit that the Hon'ble NGT, Principal Bench, New Delhi vide order dated 01-07-2024 had registered OA No. 657 of 2024 Suo-Motu in response to the News item appeared in "The Hindu" dated 04.05.2024 entitled "Swell waves likely to strike coastal areas over weekend". APCZMA is the 10th Respondent. A copy of the order is submitted at **Annexure-I**.
2. The operational Paras "7, 8 & 9" of Hon'ble NGT order dated 01.07.2024 in OA No. 657 of 2024 is read as following:
 - "7. Issue notice to the above respondents for filing their response at least one week before the next date of hearing.*
 - 8. The Tribunal in OA No. 249/2023, News item on India's Sinking Islands appeared in the Hindu 19.03.2023 and connected matter is examining the issue of rising sea level and the issues involved in the present OA is connected/incidental to the said issue.*
 - 9. Hence, this OA is directed to be listed along with OA No. 249/2023 on 11.09.2024."*
3. The Hon'ble NGT, Principal Bench, New Delhi issued notice dated 19-07-2024 to Andhra Pradesh Coastal Zone Management Authority (APCZMA) to file reply/ response, as per Hon'ble Tribunal order dated 01.07.2024. A copy of the order is submitted at **Annexure-II**.

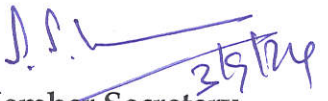
4. In this regard, it is submitted as following:

- i. The Shoreline Management Plan (SMP) for the State of Andhra Pradesh prepared and submitted by the NCCR, Chennai to APCZMA on 06.03.2024. This report will provide a roadmap for sustainable development, helping to protect the coastal villages, infrastructure and natural resources from shoreline changes. It will help the Government to plan a comprehensive strategy in a holistic approach to regulate land use, issue permits, manage emergency response, preserve and restore coastal ecosystems, risk mitigation and contribute to long-term economic stability.
- ii. The Hon'ble NGT, Principal Bench, New Delhi in OA No. 249 of 2023 vide order dated 13.03.2024 directed the Chief Secretary to Govt. of Andhra Pradesh to file the affidavit before the Tribunal.
- iii. The Chief Secretary to Govt. of Andhra Pradesh submitted a report dated 20.04.2024 to the Hon'ble NGT, Principal Bench, New Delhi in OA No. 249 of 2023. The copy of the report is submitted at **Annexure-III.**
- iv. The Regional Officers of APPCB on behalf of APCZMA issued paper notifications to conduct Public Hearings. Public Hearings were conducted on draft CZMPs in all coastal districts to know the concern of local people except in Visakhapatnam and Kakinada Districts. The Public Hearing in Kakinada district is scheduled on 10.09.2024. The Public Hearing in Visakhapatnam district will be conducted. The NCCR, Chennai prepared the draft SMP related to Coast of Andhra Pradesh.

- v. The draft SMP will be submitted to the NCSCM to place before Technical Scrutiny Committee (TSC) constituted by MoEF&CC along with updated the draft CZMPs after completion of Public Hearings.
- vi. The approved SMP will be communicated to all the concerned departments for implementation of the suggestions to protect the shore from erosion.
- vii. In the recent past, the APCZMA has recommended the following projects related to Shore protects measures:
 - a) Recommended the proposal of Fisheries Dept., for Opening Sea Mouth into Pulicat Lake at Rayadoruvu Village, Vakadu Mandal, SPSR Nellore District, A.P. to MoEF&CC, GoI, New Delhi vide letter dated 09.10.2023, for allowing free flow of water for protection of aquatic life and free movement of boats.
 - b) Recommended the proposal of M/s. Satish Dhawan Space Centre Sriharikota Range (SDSC SHAR) of Indian Space Research Organization, Tirupathi District for construction of shore protection groynes along the shorefront of Sriharikota, to MoEF&CC, GoI, New Delhi vide letter dated 09.10.2023.
 - c) Recommended the proposal of M/s. Deloitte Touche Tohmatsu India LLP, Gurgaon, Haryana for “construction of anti-erosion embankment (for providing coastal protection measures) at Pedamainavanilanka village, Narsapur Mandal, West Godavari District, A.P. to SEIAA vide letter dated 21.11.2023.
 - d) Recommended the proposal of M/s. Oil and natural Gas Limited (ONGC), Kakinada for construction of Groynes for Coastal Protection near ONGC Pipeline and Plant Area at Odalarevu

Village, Dr. B. R. Ambedkar Konaseema District, A. P., to MoEF&CC, GoI, New Delhi vide letter dated 15.03.2024.

They are at different stages of getting clearances from other departments, for implementation.


Member Secretary
APCZMA
4/5

Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 657/2024

News Item titled "Swell waves likely to strike coastal areas over weekend"
appearing in The Hindu dated 04.05.2024

Date of hearing: 01.07.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: None appeared

ORDER

1. This Original Application is registered *suo-moto* on the basis of the news item titled "Swell waves likely to strike coastal areas over weekend" appearing in The Hindu dated 04.05.2024.

2. The news item relates to a report from the Indian National Centre for Ocean information service (INCOIS) alerting the coastal states of Goa, Maharashtra, West Bengal, Odisha, Kerala Lakshadweep and Andaman and Nicobar Islands about the possibility of high energy swell waves over the weekend. States have been told "total suspension of operational/recreational activities at beach/near shore region on Saturday and Sunday, Fisherman and coastal population have been advised to be cautious about a possible surge of waves in the near shore beach particularly in low lying area.

3. The news item states that high period swells had started approximately 10,000 KM from the Indian Coast on 26th April in the southern Atlantic Ocean. This high energy swell propagation towards the

Indian coastal region is expected to hit southern tip of India in the early hours of Saturday. This phenomenon is known as "Kallakadal" (Rogue Sea) and is likely to last till 11.30 PM on Sunday. Kerala State Disaster Management Authority had issued directions for suspension and temporary evacuation and red alert issued.

4. The news item raises substantial issue relating to compliance of the environmental norms, especially compliance of the CRZ Notification, 2019.

5. Power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897.

6. Hence, we implead the following as respondents in the matter:

- (1). Ministry of Environment, Forest, and Climate Change of India, through its Secretary Indira Paryavaran Bhawan, Jorbagh Road, New Delhi 110 003.
- (2). National Coastal Zone Management Authority, through its Chairman
- (3). National Center for Sustainable Coastal Management, through its Director Anna University Campus, Chennai-600025, Tamil Nadu, India
- (4). Gujarat Coastal Zone Management Authority, through its Member Secretary, Block No: 14/8th Floor, New Sachivalaya, Sector 10A, Gandhinagar 382010, Gujarat, India
- (5). Maharashtra Coastal Zone Management Authority, through its Member Secretary Director, Environment Department, 5th

- Floor, New Administrative Building, Opp. Mantralaya, Mumbai - 32, Maharashtra, India.
- (6). Goa Coastal Zone Management Authority, through its Member Secretary, 4th floor, Dempo Towers, Patto, Panaji - 403 001, Goa, India
 - (7). Karnataka Coastal Zone Management Authority, through its Member Secretary, Room No.710, 7th Floor, IV Gate, M. S. Building, Bangalore 560 001 Karnataka, India
 - (8). Kerala Coastal Zone Management Authority, through its Member Secretary, Directorate of Environment and Climate Change, Government of Kerala, 4th Floor, KSRTC Bus Terminal, Thampanoor, Thiruvananthapuram 695001 Kerala.
 - (9). Tamil Nadu Coastal Zone Management Authority, through its Member Secretary First Floor, Panagal Building, Saidapet, Chennai - 600 015, Tamil Nadu, India
 - (10). Andhra Pradesh Coastal Zone Management Authority, through its Member Secretary
 - (11). Odisha Coastal Zone Management Authority, through its Member Secretary, 1st Floor, Administrative Building, Regional Plant Resource Centre Campus, Nayapalli, Bhubaneswar-751015, Odisha, India
 - (12). West Bengal Coastal Zone Management Authority, through its Member Secretary, Prani Sampad Bhavan, 5th Floor LB-2, Sector-III Salt Lake, Kolkata-700098
 - (13). Daman & Diu Coastal Zone Management Authority, through its Member Secretary, 1st Floor, Udyog Bhawan, Bhenslore, Nani Daman-396210, Daman & Diu, India

- (14). Puducherry Coastal Zone Management Authority, through its Member Secretary 3rd Floor, Housing Board Complex, Anna Nagar, Puducherry – 5.
- (15). Lakshadweep Coastal Zone Management Authority, through its Member secretary, Lakshwdeep Pollution Control Committee, Kavaratti-682555 Phone No: 04896-262511.
- (16). Andaman & Nicobar Coastal Zone Management Authority, through its Member Secretary, Nodal Officer CRZ, Andaman and Nicobar Islands Administration, Chatam, Port Blair- 744 102.
7. Issue notice to the above respondents for filing their response at least one week before the next date of hearing.
8. The Tribunal in *OA No. 249/2023, News item on India's Sinking Islands appeared in the Hindu 19.03.2023* and connected matter is examining the issue of rising sea level and the issues involved in the present OA is connected/incidental to the said issue.
9. Hence, this OA is directed to be listed along with OA No. 249/2023 on 11.09.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

July 01, 2024
Original Application No. 657/2024
SN

BY SPEEDPOST A.D./EMAIL

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 657/2024

News Item titled "Swell waves likely to strike coastal areas over weekend" appearing in
The Hindu dated 04.05.2024

To

1. **Ministry of Environment, Forest, and Climate Change of India,**
Through its secretary⁽¹¹⁾
Indira Paryavaran Bhawan
Jorbagh Road, New Delhi - 110 003.
Phone No: +91-11-20819308/ +91-11-20819408/ +91-11-⁽¹¹⁾20819238⁽¹¹⁾
E-mail: secy-moef@nic.in(RESPONDENT NO.1)
2. **National Coastal Zone Management Authority,**
Through its Chairman
Email: secy-moef@nic.in(RESPONDENT NO.2)
3. **National Centre for Sustainable Coastal Management,**
Through its Director.
Anna University Campus
Chennai – 600025, Tamil Nadu, India
Phone No: +9144 2220 0600/ 2220 0900
E-mail: director@ncsem.res.in, purvaia@ncsem.res.in(RESPONDENT NO.3)
4. **Gujarat Coastal Zone Management Authority,**
Through its member Secretary
Block No: 14/8th Floor, New Sachivalaya,
Sector - 10A, Gandhinagar - 382010
Gujarat, India
Phone No: +91-(079) 23252660
E-mail: czm-fed@gujarat.gov.in(RESPONDENT NO.4)
5. **Maharashtra Coastal Zone Management Authority,**
Through its Member Secretary
Director, Environment Department,
5th Floor, New Administrative Building,
Opp. Mantralaya, Mumbai – 32
Maharashtra, India
Phone No: + 022 - 22029388
E-mail: dir1.mcv-mh@gmail.com(RESPONDENT NO.5)
6. **Goa Coastal Zone Management Authority,**
Through its Member Secretary
4th floor, Dempo Towers Patto,
Panaji - 403 001 Goa, India
Phone No: 0832-2951089
E-mail: goacoastalzone@gmail.com(RESPONDENT NO.6)
7. **Karnataka Coastal Zone Management Authority,**
Through its Member Secretary
Room No.710, 7th Floor, IV Gate,
M. S. Building, Bangalore - 560 001
Karnataka, India
Phone No: 080-22258377, 080-22032445
E-mail: secyenv.fcc@karnataka.gov.in(RESPONDENT NO.7)

8. **Kerala Coastal Zone Management Authority,**
Through its Member Secretary
Directorate of Environment and Climate Change,
Government of Kerala, 4th Floor,
KSRTC Bus Terminal, Thampanoor,
Thiruvananthapuram – 695001 Kerala, India
Phone No: 0471 2339696
E-mail: kcemasandtd@gmail.com(RESPONDENT NO.8)
9. **Tamil Nadu Coastal Zone Management Authority,**
Through its Member Secretary
First Floor, Panagal Building, Saidapet,
Chennai - 600 015, Tamil Nadu, India
Phone No: 044 - 24336421, 24336928
E-mail: indoc@nic.in(RESPONDENT NO.9)
10. **Andhra Pradesh Coastal Zone Management Authority,**
Through its Member Secretary
Phone No: 08662463204
E-mail : membersecy@apnch.gov.in(RESPONDENT NO.10)
11. **Odisha Coastal Zone Management Authority,**
Through its member Secretary
1st Floor, Administrative Building,
Regional Plant Resource Centre Campus
Nayapalli, Bhubaneswar- 751015 Odisha, India
Phone No: +91- 6742552311(RESPONDENT NO.11)
12. **West Bengal Coastal Zone Management Authority,**
Through its Member Secretary
Prani Sampad Bhavan, 5th Floor
LB-2, Sector-III
Salt Lake, Kolkata-700098
Phone No: +033 2335-2742
E-mail: acsnxwb@gmail.com(RESPONDENT NO.12)
13. **Daman & Diu Coastal Zone Management Authority,**
Through its Member Secretary
1st Floor, Udyog Bhawan,
Bhenslore, Nani Daman-396210
Daman & Diu, India
Phone No: 0260-2262524/2260974
E-mail: npsc_dmn@pccdaman.info(RESPONDENT NO.13)
14. **Puducherry Coastal Zone Management Authority,**
Through its Member Secretary
3rd Floor, Housing Board Complex,
Anna Nagar, Puducherry - 5
Phone No: 0413-220 1256
E-mail: dste.pon@nic.in(RESPONDENT NO.14)
15. **Lakshadweep Coastal Zone Management Authority,**
Through its Member secretary
Lakshadweep Pollution Control Committee,
Kavaratti-682555
Phone No: 04896-262511
Email: 31smsa.63@gmail.com(RESPONDENT NO.15)
16. **Andaman & Nicobar Coastal Zone Management Authority,**
Through its Member Secretary
Nodal Officer CRZ,

Andaman and Nicobar Islands Administration, Chatam,
Port Blair- 744 102
Phone No: 03192-23336960.
Email: asga.and2018@gmail.com

.....(RESPONDENT NO.16)

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 01.07.2024 (copy of order & application are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

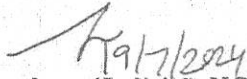
1. Hence, we implead the following as respondents in the matter:

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- (2) National Coastal Zone Management Authority, through its Chairman.
- (3) National Center for Sustainable Coastal Management, through its Director Anna University Campus, Chennai 600025, Tamil Nadu, India.
- (4) Gujarat Coastal Zone Management Authority, through its Member Secretary, Block No: 14/8th Floor, New Sachivalaya, Sector 10A, Gandhinagar 382010, Gujarat, India.
- (5) Maharashtra Coastal Zone Management Authority, through its Member Secretary Director, Environment Department, 5th Floor, New Administrative Building, Opp. Mantralaya, Mumbai - 32, Maharashtra, India.
- (6) Goa Coastal Zone Management Authority, through its Member Secretary, 4th floor, Dempo Towers, Patto, Panaji - 403 001, Goa, India
- (7) Karnataka Coastal Zone Management Authority, through its Member Secretary, Room No.710, 7th Floor, IV Gate, M. S. Building, Bangalore 560 001 Karnataka, India.
- (8) Kerala Coastal Zone Management Authority, through its Member Secretary, Directorate of Environment and Climate Change, Government of Kerala, 4th Floor, SRTC Bus Terminal, Thampanoor, Thiruvananthapuram 695001 Kerala.
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- (10) Andhra Pradesh Coastal Zone Management Authority, through its Member Secretary
- (11) Odisha Coastal Zone Management Authority, through its Member Secretary, 1st Floor, Administrative Building, Regional Plant Resource Centre Campus, Nayapalli, Bhubaneswar-751015, Odisha, India
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- (15) Lakshadweep Coastal Zone Management Authority, through its Member Secretary, Lakshadweep Pollution Control Committee, Kavaratti-682555 Phone No: 04896-262511.
- (16) Andaman & Nicobar Coastal Zone Management Authority, through its Member Secretary, Nodal Officer CRZ, Andaman and Nicobar Islands Administration, Chatam, Port Blair- 744 102.
- (7) Issue notice to the above respondents for filing their response at least one week before the next date of hearing.
- (9) Hence, this OA is directed to be listed along with OA No. 249/2023 on 11.09.2024."

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2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 11.09.2024, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file reply/response, as per directions of the Hon'ble Tribunal vide Order dated 01.07.2024
3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.
4. Given under my hand and the seal of this Hon'ble Tribunal, on this 19th July 2024.

Note: (For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)


Consultant (Judicial), NGT



BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL ZONE BENCH AT DELHI

OA NO 249 OF 2023 (PB)

IN THE MATTER OF:

NEWS ITEM ON INDIA'S SINKING ISLANDS APPEARED IN THE HINDU
19.03.2023

..... Applicant

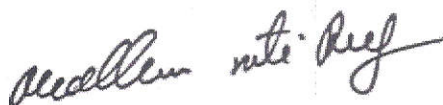
Vs

NATIONAL COSTAL ZONE MANAGEMENT AUTHORITY AND OTHERS

.... Respondents

COUNTER FILED BY THE APCZMA 7th RESPONDENT

DATE- 20.04.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: reddymadhuri09@gmail.com

**AFFIDAVIT FILED BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

IN CONNECTION WITH

O. A. No. 249/2023 News item on India's Sinking Islands appeared in the Hindu dated 19.03.2023

&

O. A. No. 795/2023 News Item titled "Third of India's coastline vulnerable to erosion - here are the worst-hit states" appearing in Indian Express dated 06.12.2023.

INDEX

SI. No.	Description of the Document	Page No.
1.	Affidavit on the Hon'ble NGT order dated 13.03.2024 O. A. No. 249/2023 News item on India's Sinking Islands appeared in the Hindu 19.03.2023 with O. A. No. 795/2023 News Item titled "Third of India's coastline vulnerable to erosion - here are the worst-hit states" appearing in Indian Express dated 06.12.2023.	1-5
2.	Annexure-I (Hon'ble NGT order dated 13.03.2024)	6-16
3.	Annexure-II (MoEF&CC, GoI, New Delhi vide office Memorandum dated 07.06.2019)	17
4.	Annexure-III (EFST letter dated 31.01.2020)	18-19
5.	Annexure-IV (APPCB letter dated 03.09.2020)	20-21

It is certified that all the documents contained in the above annexure are true copies.

Date:

O. A. No. 249/2023 News item on India's Sinking Islands appeared in the Hindu dated 19.03.2023

&

O. A. No. 795/2023 News Item titled "Third of India's coastline vulnerable to erosion - here are the worst-hit states" appearing in Indian Express dated 06.12.2023.

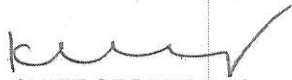
COUNTER AFFIDAVIT FILED BY THE RESPONDENT NO

I, Dr. K. S. Jawahar Reddy, S/o Late Sri K. S. Eswar Reddy, Aged about 59 years, Occ: Chief Secretary to Government of Andhra Pradesh, do hereby solemnly and sincerely affirm and make oath and state as follows:

1. I am the ___rd Respondent herein and as such I am well acquainted with a fact of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein this counter affidavit.
3. The material allegations in the memorandum are all false. The material averments in the application all not true and correct and are hereby denied.
4. It is submitted that, the CRZ Notification 2019 was issued by Ministry of Environment, Forests and Climate Change (MoEF&CC), GoI, New Delhi vide G.S.R.37 (E), dated 18th January 2019.
5. It is submitted that, The Hon'ble NGT, Principal Bench, New Delhi order dated 13.03.2024 is submitted as **Annexure-I**.
6. It is submitted that, the MoEF&CC, GoI, New Delhi vide office Memorandum dated 07.06.2019 had clarified that until the CZMPs of Coastal Districts of States/Union Territories updated / revised under the CRZ provisions of CRZ notification, 2019, provisions of new CRZ notification, 2019 shall not apply and provisions of CRZ notification, 2011 shall continue to be followed for approval. Accordingly, the APCZMA is

appraising the proposals as per the CZMPs prepared and approved as per CRZ notification, 2011. (Annexure-II)

7. It is submitted that, the Environment, Forests, Science and Technology (EFS&T), Govt. of Andhra Pradesh vide letter dated 31.01.2020 had requested the Director, National Centre for Sustainable Coastal Management (NCSCM), MoEF &CC, Govt. of India, Anna University Campus, Chennai to take up preparation of Coastal Zone Management Plans (CZMPs) for the State of Andhra Pradesh, as per the provisions laid under CRZ Notification, 2019 (Annexure-III).
8. It is submitted that, the Andhra Pradesh Pollution Control Board (APPCB) vide letter dated 03.09.2020 sanctioned an amount of Rs.1,98,66,480/- to the National Centre for Sustainable Coastal Management (NCSCM), Chennai for preparation of CZMPs for the State of Andhra Pradesh as per the CRZ Notification, 2019 (Annexure-IV).
9. It is submitted that, the Meetings were conducted by the Special Chief Secretary to Govt., EFS&T Dept., Govt. of A.P. and Chairman, APCZMA with the officials of NCSCM, Chennai and concerned Stakeholders at Vijayawada to review the status & further action to be taken on the draft CZMPs to be prepared by the NCSCM, Chennai, as per the provisions of the CRZ Notification 2019 on 13.09.2022, 11.05.2023, 08.06.2023, 16.08.2023, 17.08.2023 and 13.12.2023. The remarks / views / data received from the Stakeholder Departments were communicated to the NCSCM, Chennai to incorporate in the draft CZMPs being prepared.
10. It is submitted that, The NCSCM, Chennai has submitted draft CZMPs on 10.04.2024.
11. It is submitted that, the Public Hearings are proposed to be conducted in respective Coastal Districts duly issuing prior notifications in the local newspapers 30 days in advance, inviting opinions / objections / suggestions from public, after completion of General Elections to Lok Sabha and State Legislative Assembly of Andhra Pradesh, 2024. The public hearings will be conducted on the date mentioned in the paper notification in the respective coastal districts as per the procedure in force.



CHIEF SECRETARY
Government of Andhra Pradesh
Velagapudi, Amaravati,
Guntur District - 522 238.

12. It is submitted that, the draft CZMPs will be updated taking into consideration the views of public, based on the minutes of the public hearings.

13. The above procedure involves in the following activities:


S. No.	Activity
1.	Circulation of file for obtaining proposed Public Hearing dates from the Collectors & District Magistrates and the Member Secretary, APPCB & APCZMA.
2.	Issuing Public Hearing Notifications in Newspapers with 30 days prior notice.
3.	Public Hearings to be conducted for 13 Coastal Districts with the assistance of NCSCM and officials of APPCB.
4.	District wise Local teams constituted by APCZMA to give field reports on the representations received on the draft CZMPs and during Public Hearings.
5.	Verification by the High Level Committee constituted by APCZMA and NCSCM remarks on public views.
6.	Updating draft CZMPs, taking into consideration the views of public, based on the minutes of the public hearings.
7.	Review of updated draft CZMPs by APCZMA.
8.	Incorporation of views/recommendations of APCZMA.
9.	Submission of updated draft CZMPs along with APCZMA recommendations to MoEF&CC, GoI, New Delhi, for approval.

14. It is submitted that, the updated CZMPs prepared as per CRZ Notification, 2019, are scheduled to be submitted to MoEF&CC for approval by the end of October, 2024.


 CHIEF SECRETARY
 Government of Andhra Pradesh
 Velagapudi, Amaravati,
 Guntur District - 522 238.

15. It is submitted that this respondent craves leave of this Hon'ble Tribunal maybe pleased to pass an appropriate order in the above O.A No. 249 of 2023 and O.A No. 795 of 2023 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Vijayawada
Andhra Pradesh on
this the ____ day of April, 2024
and signed his name in my presence


CHIEF SECRETARY
Government of Andhra Pradesh
Velagapudi, Amaravati,
Guntur District - 522 238.
BEFORE ME

Advocate

VERIFICATION

I, Dr. K. S. Jawahar Reddy, S/o Late Sri K. S. Eswar Reddy, aged about 59 years, Occ: Chief Secretary to Government of Andhra Pradesh, do hereby verify that the contents of Paras of the Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the _____ day of April, 2024 at Vijayawada.


DEPONENT

Chief Secretary, Andhra Pradesh

1
CHIEF SECRETARY
Government of Andhra Pradesh
Velagapudi, Amaravati,
Guntur District - 522 238.

Annexure-I

Item Nos.12 & 13

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 249/2023

News item on India's Sinking Islands appeared in the Hindu 19.03.2023.

WITH

Original Application No. 795/2023

News Item titled "Third of India's coastline vulnerable to erosion - here are the worst-hit states" appearing in Indian Express dated 06.12.2023.

Date of hearing: 13.03.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Dr. Swait Jindal Garg, Mr. Sowmya China, Mr. Abhimanyu Kumar &
Ms. Nidhi Kumar, Advs. for MoEF & CC
Ms. Madhumita Bhattacharjee, Adv. for the State of West Bengal
Mr. Gigi. C. George, Adv. for Ministry of Earth Sciences and A&N Islands
Mr. Jogy Scaria, Adv. for KSPCB
Mr. Nishe Rajen Shonker, Adv. for the State of Kerala
Mr. Maulik Nanavati, Adv. for Gujarat CZMA (Through VC)
Mr. G. Prabhu, Adv. for Kerala CZMA (Through VC)
Ms. Madhuri Donti Reddy, Adv. for Andhra Pradesh CZMA (Through VC)
Mr. Abhimanyu Garg, Adv. for UT of Puducherry (Through VC)

ORDER

1. In the O.A. No. 249/2023, the issue of danger of sea level rise and submergence of low lying island was raised and while considering that issue, the question relating to revision and upgradation of CZMP-ICRZP-IIMP as per the CRZ-ICRZ Notification 2019 arose in respect of the concerned coastal States and Union Territories. The Tribunal in the proceedings dated 08.01.2024 had noted that the CZMPs as per 2019 Notification were improved only for the State of Odisha, Karnataka and Maharashtra and ICRZP as per ICRZ 2000 Notification was approved only for Greater Nicobar Island and Little Andaman Island.

2. Now, a status report has been filed by MoEF&CC disclosing the status of compliance by different Coastal States/Union Territories as under:-

S. N.	Coastal State's/ UT's	Coastal Districts/ Island	Agency preparing CZMP/ICRZP-2019	At what stage of preparation the CZMP is pending	Expected date of completion as communicated by SCZMA
1.	Andhra Pradesh	1. Srikakulam	NCSCM	<ul style="list-style-type: none"> Preparation of CZMP as per CRZ Notification, 2019 was awarded to M/s. NCSCM, Chennai vide Lr. dt. 31/01/2020 by the EFS&T Dept., Govt of A.P. APPCB paid an amount of ₹1,98,66,480/ vide Lr. dt. 03/09/2020 for the above work. APCZMA has conducted meetings with NCSCM & Stakeholder Departments on 13/09/2022, 11/05/2023, 08/06/2023, 16/08/2023, 17/08/2023 and 13/12/2023. The views and data submitted by the Stakeholder Depts., were forwarded to the NCSCM. The draft CZMPs are at final stage. After receipt of draft CZMPs, Public Hearing Notifications will be given and further course of action will be taken to prepare final CZMPs for onward submission to the MoEF&CC, Gol, New Delhi for final approval. The APCZMA had requested the Secretary, Ministry of Earth Sciences / (MoES) vide Lr. Dt. 01.11.2023 to prepare Shoreline Management Plan (SMP) for the Coast of Andhra Pradesh. APCZMA has conducted meeting 	May 2024
		2. Vizianagaram			
		3. Vishakhapatnam			
		4. Anakapalli			
		5. Kakinada			

2.	Andaman & Nicobar (UT)	6. Dr. B.R. Ambedkar Konaseema		with NCCR & Stakeholders Department on 16/08/2023, 17/08/2023, 01/12/2023 & 12/12/2023. The views and date submitted by the Stakeholder Depts., were forwarded to the NCCR. The preparation of draft SMP is at final stage.	
		7. West Godavari			
		8. Eluru			
		9. Krishna			
		10. Bapatla			
		11. Prakasam			
		12. SPSR Nellore			
		13. Tirupathi			
		1. Great Nicobar	NCSCM	Approved on 01/06/2021	-
		2. Little Andaman		Approved on 12/09/202	-
		3. Flat Bay		Comments of Administration on the comments of TSC was submitted to NCSSM on 27/12/2022. Final draft IIMP from NCSCM is awaited.	On receipt of final draft from NCSCM, the ANZMA shall forward the same to the Ministry for approval within 01 month.
		4. Smith		The comments of the administration on the comments of the Technical Scrutiny Committee have been submitted to the NCSCM on 16/01/2024 for finalization of IIMP. Final draft IIMP from NCSCM is awaited.	
		5. Kamorta Island		The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 26/12/2022. The Administration is awaiting the placement of draft IIMP/CRZ before the TSC.	On receipt of final draft from NCSCM, the ANZMA shall forward the same to the Ministry for approval within 01 month.

6. Swaraj Dweep (Havelock)	The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 07/03/2023. The Administration is awaiting the placement of draft ICRZ before the TSC.	
7. Rutland	The comments of administration on claims/objections / suggestions of general public and stakeholder have been submitted to NCSCM for placing the same before the technical scrutiny committee on 07/03/2023. The Administration is awaiting the placement of draft ICRZ before the TSC.	
8. Long island	The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 23/11/2023. The Administration is awaiting the placement of draft ICRZ before the TSC.	On receipt of final draft from NCSCM, the ANZMA shall forward the same to the Ministry for approval within 01 month.
9. Baratang	The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 23/11/2023. The Administration is awaiting the placement of draft ICRZ before the TSC.	

	10. Middle Andaman		The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 23/11/2023. The Administration is awaiting the placement of draft ICRZ before the TSC	
	11. North Andaman		The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 23/11/2023. The Administration is awaiting the placement of draft ICRZ before the TSC	
	12. Car Nicobar		The comments of administration on claims/objections/ suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 23/11/2023. The Administration is awaiting the placement of draft ICRZ before the TSC	
	13. Shaheed Dweep (Neil)		The preparation of draft comments of the Administration on the comments / claims / objection suggestion of the stakeholders and general public is finalized.	The comments of the Administration on the comments/suggestions/claims/objections of stakeholder shall be submitted to the NCSCM shortly.
	14. South Andaman		The draft comments of the Administration on the comments /claims/ suggestions / objections of the stakeholder have been submitted to the Competent authority for approval and will be forwarded to NCSCM shortly.	On receipt of approval, the comments of the Administration shall be submitted to the NCSCM for placing the same before the TSC.

		15. Ayes		The comments of the A&N Administration on the IIMP of Avis Island have not yet been finalized due to SLP No.25445/2019 filed in the Hon'ble Supreme Court. The Administration is in the process of seeking relief from the Apex court to allow the finalization of the IIMP.	On receipt of relief from the Hon'ble Court, the comments of the Administration shall be submitted to the NCSCM for placing the same before TSC within 01 month.
		16. North Passage, Stewart, East Narcondum and Curlew Island, Interview & Tillong Chong Island.		The draft CZMPs are awaited.	On the receipt of draft, further course of action, as per EIA Notification, 2006 shall be carried out, and Administration comments on public hearings and allied issues will be sent to NCSCM within 3 months for placement before the TSC.
		17. Teressa, Strait, Nancowrie, Pillomillow, Little Nicobar Katchal Island & Chowra		The public/stakeholder consultation and the collection of field data by NCSCM are awaited to prepare the draft IIMP plan.	On the receipt of draft, further course of action, as per EIA Notification, 2006 shall be carried out, and Administration comments on public hearings and allied issues will be sent to NCSCM within 3 months for placement before the TSC.
		18. Netaji Subash Chandra Bose Dweep		The draft IIMP is awaited from NCSCM.	On the receipt of draft, further course of action, as per EIA Notification, 2006 shall be carried out, and Administration comments on public hearings and allied issues will be sent to NCSCM within 3 months for placement before the TSC.
3.	Daman & Diu		NCSCM	Under process	
4.	Goa	1. North Goa	NCESS	Under process	May, 2024

		2. South Goa		Under process	
5	Gujrat	1. Ahmedabad	NCSCM	Public hearings have been completed in the month of January- February, 2024 in 13 coastal districts. Public hearing has been scheduled for remaining 03 districts- Bhavnagar, Amreli & Kutch on 05/03/2024, 01/03/2024 & 03/03/2024 respectively	Public hearing will be completed by first week of March, 2024 for all the coastal districts. Suggestions/ recommendation of public consultation process will be submitted for all the coastal districts by 15/03/2024. NCSCM will finalize CZMP for submission to GCZMA for which NCSCM will be consulted
		2. Bharuch			
		3. Gir Somnath			
		4. Surat Naysari			
		5. Junagarh			
		6. Valsad			
		7. Amreli			
		8. Porbandar			
		9. Devbhumi			
		10. Dwarka			
		11. Anand			
		12. Vadodara			
		13. Bhavnagar			
		14. Jamnagar			
		15. Kutch			
		16. Morbi			
6.	Karnataka	1. Uttara Kannada	NCSCM	Approved on 02/09/2022.	
		2. Udupj			
		3. Dakshina Kannada			
7.	Kerala	1. Kasargod	NCESS	Draft CZMP 2019 pertaining to Kerala	To be placed before the TSC in the next

		2. Kannur 3. Kozhikode 4. Malappuram 5. Thrissur 6. Ernakulam 7. Kottayam		has been forwarded to National Centre for Sustainable Coastal Management for placing before the Technical Scrutiny Committee.	meeting i.e. March, 2024
		8. Alappuzha 9. Kollam 10. Thiruvananthapuram			
8.	Lakshadweep (UT)	1. Bangaram 2. Suheli 3. Cheriam 4. Tinnakara 5. Minicoy 6. Kadmat 7. Kavaratti 8. Agatti 9. Androth 10. Amini 11. Kalpeni 12. Chetlat 13. Kiltan 14. Bitra	NCSCM	Draft report of IIMPs of Suheli, Kadamat and Minicoy is completed and the preparation of IIMPs of other Islands is under progress.	Public Hearing to be completed by March, 2024
9.	Maharashtra	1. Mumbai City 2. Mumbai Sub-Urban 3. Raigad 4. Ratnagiri 5. Sindhudurg	NCSCM	Approved on 29/09/2021	Approved on 25/08/2023.

		6. Thane			
		7. Palghar			
10.	Odisha	1. Balasore	ORSAC/SAC	Approved on 01/06/2021.	
		2. Puri			
		3. Bhadrak			
		4. Ganjam			
		5. Jagatsinghapur			
		6. Kendrapara			
		7. Khorda			
11.	Puducherry (UT)	1. Puducherry	NCSCM	Public Hearings for the Draft CZMP of Mahe and Yanam regions were completed on 24/03/2023 and 12/04/2023 respectively. The Public Hearings For Puducherry and Karaikal regions are schedule on 20/03/2024 and 22/03/2024.	For all the districts, the public hearing will be completed by March, 2024
		2. Karaikal			
		3: Yanam			
		4. Mahe			
12.	Tamil Nadu	1. Tiruvallur	NCSCM	The NCSCM has requested all Coastal District administrations to depute two representatives from the Fisheries and Revenue department. The representatives is being presented at NCSCM and making corrections in the draft CZMP from 18/01/2024 to 12/03/2024. The work is under progress.	By October, 2024, the CZMP will be submitted to the TSC.
		2. Chennai			
		3. Chengalpattu			
		4. Villupuram			
		5. Cuddalore			
		6. Mayiladuthurai			
		7. Nagapattinam			
		8. Thiruvarur			
		9. Thanjavur			
		10. Pudukottai			
		11. Ramanathapuram			
		12. Thoothukudi			

		13. Tirunvelveli			
		14. Kanyakumari			
13.	West Bengal	Purba Medinipur	IESWM	<ul style="list-style-type: none"> Draft is complete Clarification is sought from NCSCM regarding integration of shoreline data. 	Clarifications from NCSCM.
		North 24 Parganas		<ul style="list-style-type: none"> Draft is complete Clarification is sought from NCSCM regarding integration of shoreline data. 	Clarifications from NCSCM.
		South 24 Parganas		<ul style="list-style-type: none"> Work is under progress. 	It will be completed by June 2024

3. From the above chart, we gather that for many of the Coastal States/Union Territories even the outer time limit for formulating the CZMP-ICRZP as per the 2019 Notification have not been disclosed and the prompt and expeditious steps have not been taken. For some of the States, the outer time limit of March or May, 2024 have been disclosed. It is utmost essential and pre-requisite to have CZMPs-ICRZPs in place prior to granting permissions to undertake developmental works/projects.

4. In these circumstances, we direct the Chief Secretaries/LGs of Coastal States/Union Territories under consideration to file the affidavit before the Tribunal within six weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF disclosing the outer time limit within which the CZMP-ICRZP as per the 2019 Notification will be finally formulated/revised and submitted to the MoEF&CC, failing which the concerned Chief Secretary will appear virtually on the next date of hearing and explain the reason for non-submission of such an affidavit.

5. List on 24.05.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

March 13, 2024
Original Application No. 749/2023
SN

SP
214100826

Annexure-II

F.No.12-7/2018-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
(IA-III Division)



Tel: 011-24695338.
e-mail: w.bharat@nic.in
J-232, Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi-110003
Date:07.06.2019

OFFICE MEMORANDUM

Sub: *Clarification on implementation of projects falling in CRZ area as per para 6(i) of the CRZ Notification issued vide GSR 37(E), dated 18.01.2019 – reg.*

This Ministry has received references seeking a clarification on implementation of the provisions for appraisal and CRZ clearances of development projects in CRZ areas in accordance with the provisions of Coastal Regulation Zone (CRZ) Notification, 2019 issued vide number GSR 37(E), dated 18.01.2019.

2. In this regard, I am directed to clarify that until the CZMPs of the coastal districts of States / Union territories prepared and approved under the provisions of the CRZ Notification, 2011 are updated/revised under the provisions of the new CRZ Notification, 2019 issued vide GSR 37(E), dated 18.01.2019, the provisions of this new notification shall not apply and the provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearances of developments projects in the CRZ areas.

This issues with the approval of the Competent Authority.


(W. Bharat Singh)
Director (CRZ)

To,

The Member Secretary,
Andhra Pradesh Coastal Zone Management Authority
D.No. 33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet
Vijayawada – 520 010.

Annexure-III

GOVERNMENT OF ANDHRA PRADESH
ENVIRONMENT, FORESTS, SCIENCE AND TECHNOLOGY (ENV.Sec.I) DEPARTMENT**Letter.No.EFS01-ENVOPEST(CZMA)/7/2019-SEC-I, Dated: 31.01.2020**

From
The Special Chief Secretary to Government,
E.F.S & T Department,
A.P.Secretariat,
Velagapudi.

To
The Director,
National Centre for Sustainable Coastal Management (NCSCM),
Koodal Building,
Anna University Campus,
Chennai - 600025(w.e)

Sir,

Sub: E.F.S & T Dept.,- EFS&T Dept.,- APCZMA - Preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh under provisions of CRZ Notification 2019 - Requested - Reg.

- Ref : 1.From the Chairman, APPCB, Lr.No.12(a)/APCZMA/CRZ/APCZMP/2019, dated : 17.07.2019.
2. Govt., Lr. No.EFS01-ENVOPEST(CZMA)/7/2019-SEC.I, Dated: 28.09.2019.
3. From Sri.C.K. Misra, Secy. to GoI, Ministry of Environment, Forest and Climate Change, D.No.12-1/2019-1A-III,Dated: 16.10.2019
4. Govt., Lr.No.EFS01-ENVOPEST (CZMA)/7/2019-SEC.I, Dated:25.10.2019
5. NCSCM, Chennai, Lr.No.NCSCM/CZMA/AP/19-0617-, dated : 01.11.2019
6. Letter Received from the Member Secretary, APPCB, Lr.No.12 (a)/APCZMA/CRZ/APCZMP/2019,Dated :12.11.2019

&&&

I invite your attention to the subject cited and inform that earlier the Government of Andhra Pradesh entrusted the task relating to preparation of APCZMP to National Centre for Sustainable Coastal Management(NCSCM), Chennai in 2017 and requested to convey willingness to undertake the revision of APCZMP as per CRZ - 2019 Notification of Government of India and also requested to communicate the terms and conditions of the engagement along with the fees and the timeframe in which the above exercise will be completed vide letter 2nd cited.

2. The Member Secretary, A.P.Pollution Control Board vide letter sixth cited, has informed that the Director, National Centre for Sustainable Coastal Management (NCSCM) vide their letter fifth cited, has sent the revised proposal for preparation of Coastal Zone Management Plan(CZMP) of Andhra Pradesh as per the CRZ Notification 2019 and requested the Government to approve the proposal with the revised cost of Rs.1,98,66,480/- and also requested to address a letter to the National Centre for Sustainable Coastal Management (NCSCM), Chennai in this regard.

3. Government have examined the above proposal and decided to entrust the project to National Centre for Sustainable Coastal Management (NCSCM), Chennai for preparation of Coastal Zone Management Plan(CZMP) for the State of Andhra Pradesh as per CRZ Notification 2019 with the revised cost, revised timeline and the data requirement as detailed below :

a. Revised cost: Rs.1,98,66,480/- (Rupees one crore ninety eight lakhs sixty six thousand four hundred eighty only, inclusive of GST)

b. Data required from APPCB:

- i. Census village boundary maps in shapefile format and village wise population data in soft copy/xls format, of all census villages falling in CRZ areas.
- ii. Survey numbers of Govt. land/Private lands
- iii. Eco-tourism plan and temporary tourism facilities in the beaches such as shacks, toilets or washrooms, change rooms, etc.
- iv. Fishing village boundaries, fish breeding areas, fish landing centers, fish drying areas, fishing zones in the water bodies etc.
- v. Existing authorized structures on the seaward side and features like cyclone shelters, rain shelters, helipads.
- vi. Maps/boundaries of new Municipalities, if any
- vii. Missing survey plot boundaries of a few villages, in shapefile format

c. Revised timeline/schedule of activities/period of Consultancy:

Tasks	Total months from date of receipt of payment of cost/date of receipt of entire data from APPCB
Data collection	0.5
Processing of census maps, census data and cadastral maps	1
Preparation of the pre-draft CZMP maps on 1:25,000 scale for submitting to APPCB for comments	2
Preparation of the pre-draft CZMP maps on 1:25,000 scale for submitting to APPCB for public hearing	3
Public hearing, finalization of digital data as per corrections received from the APPCB, Andhra Pradesh, scrutiny by the Technical scrutiny Committee and generation of final maps	4.5
Approval of APCZMA/MoEF&CC and submission of final deliverables including the approved maps and shapefiles	5

4. I, therefore request you to take up preparation of Andhra Pradesh Coastal Zone Management Plan as per the new CRZ Notification, 2019 vide G.S.R.37(E), dated 18th January 2019 with revised cost of Rs.1,98,66,480/- (Rupees one crore ninety eight lakhs sixty six thousand four hundred and eighty only), inclusive of GST, timeline etc. as detailed at Para - 3 above and submit the final APCZMA to Government.

OK

Yours faithfully,

N. Jagadees Aou.
for Special Chief Secretary to Government

Copy to :
✓ The Member Secretary,
A.P. Pollution Control Board,
Vijayawada.

File No.APPCB-11033/66/2019-TEC-EC-APPCB

Annexure-IV



ANDHRA PRADESH POLLUTION CONTROL BOARD
D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010
Website: <https://pcb.ap.gov.in>

PROCEEDINGS OF THE MEMBER SECRETARY, APPCB

PRESENT: SRI. VIVEK YADAV, I.A.S., MEMBER SECRETARY

Proc.No.12(a)/APCMZA/CRZ/APCZMP/2019

03/09/2020

Sub: CRZ - Preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh, as per the new CRZ Notification, 2019 - Sanction of an amount of Rs.1,98,66,480/- to the National Centre for Sustainable Coastal Management (NCSCM), Chennai towards the payment - Orders - Issued - Reg.

Ref: 1. EFS&T Department, Govt. of A.P. vide Memo. No. EFS01-ENV0PEST (CZMA)/7/2019-SEC-I, dated 20.07.2020
2. Note approval of Member Secretary, APPCB on 03/09/2020

ORDER:

The EFS&T Department, Government of Andhra Pradesh has accorded permission to the A.P. Pollution Control Board for payment of Rs.1,98,66,480/- to National Centre for Sustainable Coastal Management (NCSCM), Chennai for preparation of APCZMP as per the new CRZ Notification, 2019, subject to meeting the expenditure from the APPCB funds, vide reference 1st cited.

Sanction is hereby accorded for payment an amount of Rs.1,98,66,480/- (Rupees One Crore Ninety-Eight Lakhs Sixty-Six Thousands Four Hundred Eighty only, including GST) to the National Centre for Sustainable Coastal Management (NCSCM), Chennai for preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh, as per new CRZ Notification, 2019.

The Chief Accounts Officer is requested to release an amount of Rs.1,98,66,480/- (Rupees One Crore Ninety-Eight Lakhs Sixty-Six Thousands Four Hundred Eighty only, including GST), by way of Demand Draft drawn in favour of "Director, National Centre for Sustainable Coastal Management" payable at Chennai towards the above payment for preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh, as per new CRZ Notification, 2019.

File No.APPCB-11033/66/2019-TEC-EC-APPCB

Siva Sankar
Prasad Bandla

Digitally signed by Siva
Sankar Prasad Bandla
Date: 2020.09.07 12:15:49
+05'30'

BANDLA SIVA
SANKARA PRASAD,
CHAIRMAN, O/o
CHAIRMAN-APPCB
Member Secretary
APPCB

To
The Chief Accounts Officer (FAC),
A.P. Pollution Control Board,
Head Office, Vijayawada.

Copy to:

1. The Special Chief Secretary to Government, EFS&T Department, Government of Andhra Pradesh, Secretariat, Velagapudi, Guntur District for favour of information.
2. The Director, National Centre for Sustainable Coastal Management (NCSCM), MoEF&CC, Govt. of India, Anna University Campus, Chennai -600025 for favour of information.